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THE LEGISLATIVE ASSEMBLY DEBATES

(Official Report)

Volumes V—VII, 1933

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SIXTH SESSION

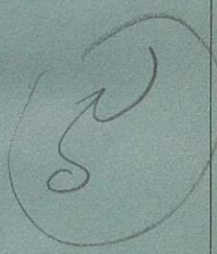
OF THE

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1933



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CORRIGENDA.

In the Legislative Assembly Debates,
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(1) Vol. V, No. 2, dated the 23rd August, 1933, page 154, line 20, for "secure" read "censure".

(2) Vol. V, No. 5, dated the 29th August, 1933, page 342, last line, for "Goverment" read "Government".

(3) Vol. V, No. 9, dated the 4th September, 1933—

(i) page 760, line 14, for "Seven—
one five years" read "Seven—
one over five years".

(ii) page 767, in the subject-head-
ing to starred question
No. 586, for "on" read "of".

(iii) page 787, line 21, for the
words "one of the two two
persons" read "one of the
two persons".

(iv) page 788, for the subject-
heading to the Statement
laid on the table in answer to
starred question No. 838, sub-
stitute "Disability Pension
to Discharged Military
Men".

(v) page 788, from the subject-
heading to the Statement
laid on the table in answer
to starred question No. 931,
delete the words "the Royal
Army Medical Corps and".

(vi) page 796, line 3, for "*426.
(a) to (k)" read "*246. (a) to
(k)".

(vii) page 810, line 9, for "War
Research" read "War Re-
serves".

(viii) page 872, line 5, for
"Halzais" read "Halimzais".

(4) Vol. VI, No. 2, dated the 6th
September, 1933, pages 1055-77, in the
subject-headings to the Cotton Textile
Industry Protection (Amendment) Bill,
for "Amendment" read "Second
Amendment".

(5) Vol. VI, No. 4, dated the 8th
September, 1933, page 1220, line 10,
for "Muhammadan" read
"Muhammad".

(6) Vol. VI, No. 7, dated the 12th
September, 1933—

(i) page 1366, line 3 from the
bottom, for "regert" read
"regret".

(ii) page 1409, line 20, for "dis-
gested" read "digested".

(iii) page 1424, line 2, for "risk"
read "risky".

(iv) page 1431, lines 19 and 20,
for "Mr. K. C. Neogy.....
resumed the Chair.]" read
"Mr. K. C. Neogy (Dacca
Division: Non-Muhammadan
Rural): We all welcome it."

(7) Vol. VI, No. 8, dated the 13th
September, 1933—

(i) page 1483, line 18, for "direct-
ly" read "direct".

(ii) page 1484, last line, for
"No. 99" read "No. 78".

(8) Vol. VII, No. 3, dated the 18th
September, 1933, page 1754, lines 9
and 10, for "high-handness" read
"high-handedness".

(9) Vol. VII, No. 4, dated the 20th
September, 1933, page 1822, in the
subject-heading to starred question
No. 1022, for "Non-Hindus" read
"Non-Muslims".

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— raised by Mr. T. N. Ramakrishna Reddi as to whether two separate and independent things can be coupled in one and the same motion in connection with the discussion of the report of the Public Accounts Committee, as the first part of the motion in the particular case is with regard to the consideration of the Report of the Public Accounts Committee of 1930-31, and the second part is a demand for grant of a certain expenditure. 1913.

— raised by the Honourable Sir George Schuster as to whether an Honourable Member may reply to a debate on a motion which the House has already passed. 1541.

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Remarks by — in reply to the point of order raised by Mr. D. K. Lahiri Chaudhury, during the discussion of the motion to refer the Indian States (Protection) Bill to Select Committee: Clause 2 of the Bill defines the persons intended to be protected by the Bill, but as the actual act of protection will take place within the British Indian territory the Bill is not *ultra vires* of the Indian Legislature. 1079.

Remarks by — in reply to a point of order raised by Mr. T. N. Ramakrishna Reddi: The usual parliamentary practice, when a motion to take into consideration the Public Accounts Committee Report is made, is that no question is put after discussion and the motion, that the Report of the Public Accounts Committee be taken into consideration, is simply made with a view to giving an opportunity to the House to have a full and thorough discussion on the points arising within the Report of the Public Accounts Committee and no question is put. The question relating to excess grant has been coupled with the first part in the particular case on which the point of order has been raised, because it arises out of the Report with which the first part deals, and so no question will be put relating to the first part. The only question that will be put will be that the Assembly do approve the excess expenditure. 1913-14.

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Suggestion by — that in order to get a complete answer from Government and for the convenience of every one concerned, it would be an excellent practice if Honourable Members, who refer the attention of Government to a particular newspaper article, always make it a practice to send a copy of that article to the Government along with the question. 1100-01.

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- Forged ten-rupee notes in the Currency Note —, Nasik. 784.
- Income of the Accountant, Government Forms —, Aligarh. 1289.
- Introduction of Lino Machines in the Government of India —. 1843-44.
- Lino and Mono Operators of the Government of India —. 1846-47.
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- Pay of compositors of the Eastern Bengal Railway —. 1345.
- Position of compositors and binders after the amalgamation of the East Indian and Eastern Bengal Railway —. 1346-47.
- Printing of the Army Department Training Manual in private —. 1845-46.
- Proposed shifting of the Government of India —, Calcutta, to Delhi. 1842-43.
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- Retrenchment in the East Indian Railway —. 1339-41.
- Retrenchments and reductions in the operative staff of the East Indian Railway —. 1343-44.
- Sale of waste paper in the East Indian Railway —. 1342.
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- Star water-marked currency notes printed in the Currency Note —, Nasik. 784.
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- Working of the oil — in jails. 1037.

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- Disability pensions drawn by — and Inspectors in the Karachi Customs House. 261-62.
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- made by Dr. Bhupal Singh and Mr. Satish Pakrashi, prisoners in the Andamans. 1600-01.
- of minority communities in the offices of the Accountant-General, Posts and Telegraphs. 200.
- of minority communities in the Zoological Survey of India. 1747-48.
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- Demand for Excess Grant. 1231.

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- Question *re* excess in expenditure under "pay and allowances" of —. 606-07.

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- Admissions to the Military Academy. 1151-63.
- Amendment of Rule relating to the constitution of the Committee on Public Accounts. 1896-97.
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- Proprietary rights of citizens in the land. 1126-51.
- Raising of duty on foreign cotton imports. 566-79.
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- Question *re* — at certain stations on the Rohilkund and Kumaon Railway. 757.

RESTAURANT(S)—

- Question *re* provision of an orthodox — at Cawnpore Central Station. 1758.

RESTRICTION(S)—

- Question *re*—
 - in Burma and Bengal for German automatic repeatent alarm pistols. 685.
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RETAIL SALE—

- Question *re* maintenance of a uniform rate for — of country liquor in Delhi. 502-03.

RETIREMENT(S)—

- Question *re*—
 - Age of compulsory — in Railway Board's Office. 1045-46.
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 - of officials having thirty years' service in Postal Circle offices. 1029.
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- Question *re* grant of benefit of enjoying the old scales of pay to the — of the Government of India Secretariat on re-employment. 758.
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- Economy and — in the Calcutta Port Trust. 1833, 1834-35.
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- in the Amritsar Head Post Office. 199.
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- in the Income-tax Department, Bengal. 1454-55.
- in the Railway Clearing Accounts Office, Delhi. 1054.
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- in the United Provinces Postal Circle. 1028-29, 1372-73.
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- of Anglo-Indians by the Superintendent, Railway School of Transportation, Chandausi. 1480.
- of certain postal officials in each Postal Circle. 541-42.
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- of Hindus in certain Railway Mail Service Divisions. 1380-81.
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- of staff in the Calcutta Port Trust. 549.
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- Saving effected by — of seven officers in the Income-tax Department, Bengal. 1454.
- Saving effected by — of staff in each Postal Circle. 542.

REVENUE(S)—

Question *re—*

- Expenditure on the Chamber of Princes from the Indian —. 190-01.
- earned at the docks by the Calcutta Port Trust. 626-28.

REVENUE ESTABLISHMENT—

Question *re* selection of special class apprentices for the Superior — of State Railways. 1112.

REVISION—

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REVOLUTION—

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REVOLUTIONARY ACTIVITIES—

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Question *re—*

- Export duty on —. 417.
- Export of Bihar —. 688.

RIDGE—

Question *re* school buildings on the — at New Delhi. 1261-62.

RIPON HOSPITAL—

Question *re—*

- Anaesthetist in the —, Simla. 930.
- Civil Surgeon in charge of — in Simla. 355.
- Fees charged for operations performed in the —, Simla, on the dependants of Government servants. 353-54.

ROAD(S)—

Question *re—*

- Amount received from the enhanced petrol tax for — purposes. 1348-49.

ROAD(S)—*contd.*Question *re—contd.*

- Bad condition of — in India. 767-68.
- Construction of a — from Delhi to village Basti Chiragh. 557.
- Contemplated laying out of a new — in Secunderabad. 687-88.
- Free supply of water to the Lahore Cantonment Board for watering —. 511.
- Rail — Conference held at Simla. 600.
- Shops on Baird —, New Delhi. 1108-09.
- Transfer of certain — from the Military Engineering Services to the Lahore Cantonment Board. 511-12.

ROADSIDE STATIONS—

Question *re* duty of Assistant Station Masters at — on the Rohilkund and Kumaon Railway. 755-56.

ROHILKUND AND KUMAON RAILWAY—

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ROHTAK DIVISION—

Question *re* allegations against the Superintendent of Post Offices, —. 1382-83.

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Question *re* preparation of — programme of Railways. 618-19.

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- Present state of health of —, a State Prisoner in the Rajahmundry Jail. 920.

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Resolution *re* grievances of the travelling public on the Assam Bengal Railway. 1164-69.

ROY, MR. MAHENDRA NATH—

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— from the Deoli Detention Camp
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Bad condition of roads in India.
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Bombing of tribal area on the North-
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uplift of Harijans. 768-69.
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trains. 768.

ROYAL AIR FORCE—

Question *re*—
All-India — examination. 1747.
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of the —. 1482-83.

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Question *re*—
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LEGE—

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Dehra Dun. 1373-75.

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tariat staff. 1750-51.
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of India. 1757.
— for determination of seniority of
the subordinate staff on the East
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— for recognition of Government
servants' organisations. 1370.
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subordinate staff on the East
Indian Railway. 1751-52.

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— for recruitment of Indians to
the Indian Army Veterinary Corps.
364-65.
— for suing Government for breach
of trust in respect of service
conditions, etc. 1658.
— governing departmental enquiries
on State Railways. 1458.
— of examination for recruitment
to the superior commercial and
transportation services. 1676.
— of hospitals under the adminis-
tration of the Government of
India. 356.
Resolution *re* amendment of — relat-
ing to the constitution of the
Committee on Public Accounts.
1896-97.

RULE BOOKS—

Question *re* supply of — to the East
Indian Railway employees. 19.

RULER(S)—

Question *re* transfer of the control of
the Badrinath Temple to the —
of the Tehri Estate. 1032-34.

RULING(S) BY MR. PRESIDENT
(THE HONOURABLE SIR SHAN-
MUKHAM CHETTY)—
Bill(s)—

As Standing Orders are silent on
the point as to what kind of
amendments (restricted or of a
general character) can be moved
to the motion of a Mover of a
Bill for eliciting public opinion
by circulation, it is for the Chair
to decide what amendments to
such motions would be in order.
210.

Even though one particular clause
of a — may be *ultra vires* of the
Legislature, that does not make
the whole — *ultra vires*. 1188.

Even though the provisions of a
new amending — may be in-
consistent with any or all of the
provisions of any Statute of the
Indian Legislature, that will not
make it *ultra vires*. 707.

It is not within the jurisdiction of
the Indian Legislature to make
a law for the conduct of a
subject of an Indian State for an
offence committed within the
jurisdiction of that State. 1085.

The Legislative Assembly has no
power to enact any — for punish-
ing offences committed by non-
British Indian subjects outside the
territory of British India. 1221.

RULING(S) BY MR. PRESIDENT
(THE HONOURABLE SIR SHAN-
MUKHAM CHETTY)—*contd.*

Bill(s)—*contd.*

The mere fact, that in a — before the House there is one clause on which there is doubt with regard to the jurisdiction of the Indian Legislature, need not debar the House from discussing the —. 1089.

The powers of the Indian Legislature are defined in the Govt. of India Act, and not in the Queen's Proclamation, and if an Honourable Member wants to draw the attention of the Chair to the fact that a certain — is *ultra vires* of the Indian Legislature he must draw attention to the relevant portion of the Government of India Act and not to the Queen's Proclamation. 994.

When a Honourable Member, at the time when another Honourable Member is making a motion in connection with a —, wants to raise a point of order, he shall do so after the Honourable Member, making the motion has finished his speech. 993.

While replying to a debate, Honourable Members cannot attempt to traverse the whole ground again in detail. 411-12.

Closure—

So far as closing of a debate is concerned, the Chair, even without the application of a closure motion, can always put the question, when the Chair is satisfied that there has been a full and fair debate. Therefore, applying that principle, the Chair does not think that it is bound to put the closure to a division, when only one or two Honourable Members want a division. 1819.

Indian Medical Council Bill—

If the Law Member of the Government of India is a Member of the House when the motion to refer a Bill to Select Committee is made and even if, in the meantime, the personnel of Office is changed, there is no necessity to make a specific motion that the new incumbent of the Office be nominated to the Select Committee. 55.

Joint Committee—

This House can only recommend to the Council of State that a Joint Committee be set up, and this House has no power to restrict the right of the Council of State to determine the composition of that Committee. 1508.

RULING(S) BY MR. PRESIDENT
(THE HONOURABLE SIR SHAN-
MUKHAM CHETTY)—*contd.*

Joint or Select Committee—

A Committee of this House, whether a Joint Committee or a Select Committee, is set up by a motion of this House, and every Honourable Member, whoever he is, has got the right to sit on that Committee, if he is elected to that Committee, and no Resolution of this House, can debar an individual from sitting on a Committee like that. 1508.

Jurisdiction of the House—

This House cannot have jurisdiction over acts committed by Indian State subjects in an Indian State. 1088.

Miscellaneous—

A matter which is appealable must be considered as *sub judice* and, as such, cannot be discussed in the House. 1120.

An Honourable Member who makes a maiden speech must be given a patient hearing and not be interrupted. 383.

Honourable Members cannot criticise the action of His Excellency the Viceroy. 997.

It is no defamation to call a person a "Bombay Man". 1068.

No question can be asked in this House with regard to a foreign territory. 683.

The jurisdiction of the Indian Legislature is covered by the provisions of the Government of India Act which is in force for the time being. 1086.

Motion for Adjournment—

So far as the House is concerned, especially in the matter of a —, neither the Chair nor the House will take notice of any private correspondence that takes place between one Honourable Member and any Member of Government. 555.

The answer to a question by itself cannot be sufficient ground for moving the adjournment of the House unless the subject-matter of the question itself conforms to the rules and regulations relating to the adjournment motion. 783.

The policy of the Local Government or the Central Government, in administering an ordinary law of the land, is not a matter of urgency within the meaning of the rules, and as such, the — *re* forfeiture by Government of the *Free Press Journal* deposit is not in order. 1120.

**RULING(S) BY MR. PRESIDENT
(THE HONOURABLE SIR SHAN-
MUKHAM CHETTY)—contd.**

Motion for Adjournment—contd.

Though generally the policy of the Government in relation to a particular matter cannot be considered to be one of recent occurrence, occasions may arise when the policy and attitude of Government may become a matter of urgent public importance. 1391.

Point(s) of Order—

A Member of the Executive Council of the Governor General, who is not a Member of the Legislative Assembly and who exercises his right of addressing the Assembly on any occasion, has also the right of raising any — during the debate in which he takes part. 1692-93.

There cannot be a — when the division is on. 1227.

When the Chair has asked for an explanation from an Honourable Member, no — ought to be raised until that explanation has been given. 1088.

Question(s)—

Discussion cannot take place on a —. 255.

When an Honourable Member for the Government plainly states that he is not prepared to disclose the stages passed through by the Government in considering a proposal, it is no use for an Honourable Member pressing for the information by supplementary —. 88.

Reply to a debate—

Honourable Members will not be in order in replying to a debate on a motion which the House has already passed. 1544.

Untouchability Abolition Bill—

Whatever might have been said in the Queen's Proclamation, it is not a part of the written or unwritten law of Great Britain and Ireland, and, therefore, it is not covered by section 65 (2) of the Government of India Act. The — is, therefore, *intra vires* of the Indian Legislature. 995.

RUSSIAN REVOLUTION—

Question *re* prohibition of the importation into India of Trotsky's History of the —. 95.

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SADIQ HASAN, SHAIKH—

Hedjaz Pilgrims (*Muallims*) Bill—

Motion to recommit to Select Committee. 1653-54, 1697, 1708.

SADIQ HASAN, SHAIKH—contd.

Indian Railways (Amendment) Bill—
Motions to consider, to re-circulate and to recommit to Select Committee. 316-18.

Motion for Adjournment *re* aerial bombardment on Kotkai in the Trans-Frontier. 551, 868-69.

Question *re*—

Appointment of certain Ticket Collectors as Special Ticket Examiners in the Lahore Division of the North Western Railway. 513-14.

Bombardment of certain villages of independent tribes on the North-West Frontier by British aeroplanes. 738.

Censorship of cinematograph films. 737-38.

Cost of the Delhi Conspiracy Case. 767.

Cost of the Meerut Conspiracy Case. 766-67.

Districts in the Punjab where people are allowed to keep swords. 516.

Examination for recruitment to the Indian Army Service Corps. 764-65.

Extensions given to officials with thirty years' service in the Punjab Postal Circle Office. 1111-12.

Organization and control of travelling ticket examiners on the North-Western Railway. 1111.

Payment of *premia* on insurance policies from the Provident Fund by Railway employees. 765.

Provision of certain necessities to Kalanaur, District Gurdaspur. 1036-37.

Reduction of the grade of Head Special Ticket Examiner at Ferozepore, North-Western Railway. 1111.

Release of persons detained in jails for indefinite periods. 1455.

Representations to Government of Mr. Aziz Hindi, a State Prisoner. 1455.

Selection of special class apprentices for the Superior Revenue Establishment of State Railways. 1112.

Ticket checking schemes on the North Western Railway 1110.

Transfer of certain State Prisoners from Muzaffargarh Jail to some other jail. 515-16.

Unemployment in India. 608-09.

Question (Supplementary) *re*—

Air bombardment on the tribal area of the North-West Frontier. 680.

Allegations against the police in Calcutta and Bombay. 1741.

SAFEGUARDING OF INDUSTRIES

ACT—

See "Act(s)".

SAFEGUARDING OF INDUSTRIES

BILL—

See "Bill(s)".

SAHARANPUR—

Question *re* vacancies of postmen, etc., in the — and Dehra Dun Head Post Offices and their sub-offices. 1665.

SALARY (IES)—

Question *re*—

Amount spent on the — and allowances of the officers under the Calcutta Port Trust. 547, 1766.

Demotion and reduction in — of the industrial staff in the Eastern Bengal Railway Press. 1346.

Grant of enhanced — to Hindu Assistant Surgeons with English qualifications. 1285.

Irregularities in charging — of the subordinates on the East Indian Railway. 1752.

Non-payment of the — of some sweepers of the Municipal Committee, Ajmer. 378.

— drawn by the non-gazetted staff of the Central Publication Branch. 369-70.

— of East Indian Railway employees on the transfer of that Railway from Company-management. 1611.

SALARY BILLS—

Question *re* realisation of subscription of members of service organisations through the — of the staff. 1372.

SALE—

Question *re* — of waste paper in the East Indian Railway Press. 1342.

SALT—

Question *re* prevention of the sale of bad — to the public. 538.

SALT ADDITIONAL IMPORT DUTY (EXTENDING) BILL—

See "Bill(s)".

SALT INDUSTRY COMMITTEE—

Election of Members to the —. 1293-94, 1692.

SAMPLES—

Question *re* testing of — of enamel navy green by the Government Test House, Alipore. 1053.

SAMRU PLACE—

Question *re* insanitary conditions near — and Lumsden Square, New Delhi. 1290.

SANT SINGH, SARDAR—

Code of Criminal Procedure (Amendment) Bill—

Motions to refer to Select Committee. 388, 406-13.

Motion for Adjournment *re*—

Facilities given to Mahatma Gandhi in jail. 151, 155-57.

Reservation of appointments for minority communities. 37-38.

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Question *re*—

Abolition of the cadre of Travelling Ticket Examiners on the North Western Railway. 731, 732.

Absence of Sikhs in certain offices. 506-07.

Alleged embezzlements by the Building Supervisor of the Viceregal Lodge, New Delhi. 505.

Allowances of Travelling Ticket Examiners on the North Western Railway. 734.

Army Headquarters special train between Summer Hill and Simla. 1465-67, 1468.

Change of timings of the Army Headquarters special train or of office hours of Government offices in Simla. 1470.

Combination of oil companies. 729.

Communal composition of the clerical staff in the Military Grass and Dairy Farms.

Communal composition of the Viceregal staff. 505-06.

Conference of horse-breeders of the Jhelum Canal Colonies. 519-22.

Confirmation of one Mr. Bashir Ahmad Akhgar in the Office of the Deputy Accountant General, Posts and Telegraphs, Delhi. 377.

Construction of a bridge on a canal between Moghalpura and Lahore on the North Western Railway. 1008-10.

Crew system on the North Western Railway. 729-30.

Denial of certain concessions to Travelling Ticket Examiners on the North Western Railway. 733.

Employment of Sikhs in the Office of the Deputy Accountant General Posts and Telegraphs, Delhi. 376-77.

Enlistment of 'Y' Cadets. 428-30.

SANT SINGH, SARDAR—*contd.*Question *re—contd.*

- Examination for recruitment of Auditors in the subordinate Railway Audit Service and clerks in the offices of the Chief Auditors and State Railways. 1612.
- Examination for recruitment of new hands in the Wireless Telegraph Department. 524-26.
- Grant of house rent to clerks unwilling to occupy Summer Hill quarters. 1469-70.
- Group system of ticket checking on the North Western Railway. 732.
- Horse-breeding in the Jhelum Canal Colonies. 518-19, 522-24.
- Import and export of certain commodities since the ratification of the Ottawa Pact. 245-51.
- Management of the Hindu Refreshment Room at Lahore Railway station. 1010-13.
- Memorial submitted by Assistant Way Inspectors, North Western Railway, for modification in their condition of service. 1013-14.
- Nomination of the Members of the Legislative Assembly to the Joint Parliamentary Committee. 191-93.
- Non-adoption of the Mody Ward Scheme of ticket checking on the North Western Railway. 734.
- North Western Railway Divisional Personnel Officers' Conference. 731.
- Organisation and control of the Travelling Ticket Examiners on the North Western Railway. 729, 730-31, 732-33.
- Paints used by the Eastern Bengal Railway for painting their wagon 1052.
- Promotion of guards to the Assistant Station Masters' cadre in the Delhi Division of the North Western Railway. 526-27.
- Provision of a club for Indian clerks living in Summer Hill quarters. 1467.
- Provision of facilities for free conveyance to the civilian clerks living in Summer Hill quarters. 1468-69, 1470.
- Qualifications of chargemen in the carriage and wagon shops, North Western Railway, Moghalpura. 946.
- Qualifications of Members nominated to the Reserve Bank and Statutory Railway Board Committees. 194-96.

SANT SINGH, SARDAR—*contd.*Question *re—concl'd.*

- Recruitment of Sikhs in the Income-tax Department, Punjab and North-West Frontier Province. 507-08.
- Recruitment of Sikhs in the office of the Income-tax Commissioner, Punjab and North-West Frontier Province. 507.
- Recruitment to the Subordinate Accounts Service. 375-76.
- Reduction of Travelling Ticket Examiners on the North Western Railway. 733.
- Returns of the co-operative societies in India. 526.
- Special and Travelling Ticket Examiners on the North Western Railway. 731.
- Suits instituted by Government for the declaration of their proprietary rights in respect of certain sites and bungalows in the Rawalpindi Cantonment. 1470-71.
- Supervisor of Records of the Office of the Deputy Accountant General, Posts and Telegraphs, Delhi. 377.
- Suspension and discharge of certain chargemen in the carriage and wagon shops, Moghalpura, North Western Railway. 946-47.
- Three decipherable currency notes of the Lahore Circle. 1010.
- Question (Supplementary) *re—*
- Allegations against certain sergeants during the Congress Session in Calcutta. 184-85.
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- Certain alterations in the "D" type orthodox quarters in New Delhi. 1841.
- City Magistrate of Delhi. 105-06.
- Death of certain political prisoners in the Andamans. 102.
- Enforcement of the attendance of persons at police stations by police officers 13, 15.
- Fixation of percentage for appointments in Government service for Muslims and other communities. 87, 88, 89, 90.
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- Question (Supplementary) *re—cont'd.*
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State Prisoners in custody. 5.
Suspension of the Civil Disobedience Movement. 92.

SARDA, DIWAN BAHADUR HARBILAS—

- Ajmer-Merwara Juveniles Smoking Bill—
Motion to consider. 990.
Motion to pass. 992.
Hindu Widows' Right of Maintenance Bill—
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- Expressions of regret on the deaths of Sir Zulfiqar Ali Khan and —. 50-55.

SARMA, MR. R. S.—

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Motion to consider and to pass. 991.
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